



received from the company a huge amount for settlement of the dues of the various vendors, transporters etc., but in spite of the same the petitioner had kept a substantial amount belonging to the opposite party no. 2.

On consideration of the gamut of allegations levelled against the petitioner the same does not indicate criminal culpability. The allegations are centered around the non-payment of dues to the opposite party no. 2 by the petitioner which can at best invite civil consequences.

In view of the aforesaid, I am inclined to extend the privilege of anticipatory bail to the petitioner. The petitioner is accordingly directed to surrender before the learned court below within a period of four weeks and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Ranchi in connection with Complaint Case No. 1236/2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

**(R. Mukhopadhyay, J.)**